

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-III

Item No.-103  
IB-313(ND)/2020

IN THE MATTER OF:

SUMI Associates

Vs.

Powerful Technologies Limited

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 03.12.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :

For the Respondent/CD :

For the Intervener :

ORDER

Both the sides are present. The counsel for the Corporate Debtor prayed for time to file the reply. At request, time is enlarged with the direction to file reply within three weeks. Thereafter, the counsel for the Operational Creditor is directed to file rejoinder within one week, if any. No further time will be given for completion of the pleadings.

List the matter on 5<sup>th</sup> January, 2021.

- Sol -

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

- Sol -

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)